CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.199/GT/2017

Subject	:	Petition for determination of tariff of Kudgi Super Thermal Power Station, Stage-I (3 x 800 MW)for the period from anticipated date of commercial operation of Unit-I (25.7.2017) to 31.3.2019
Petitioner	:	NTPC Ltd.
Respondent	:	APEPDCL & ors
Date of hearing	:	18.12.2018
Coram	:	Shri P.K.Pujari, Chairperson Dr. M.K. Iyer, Member
Parties present	:	Shri Nishant Gupta, NTPC Shri Rohit Chhabra, NTPC Shri Patanjali Dixit, NTPC Shri S.Vallinayagam, Advocate, TANGEDCO Shri Arunav Patnaik, Advocate, Karnataka discoms

Record of Proceedings

This Petition has been filed by the Petitioner, NTPC for approval of tariff of Kudgi Super Thermal Power Station, Stage-I ($3 \times 800 \text{ MW}$)('the generating station') for the period from anticipated date of commercial operation of Unit-I (i.e. 25.7.2017) to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative of the Petitioner submitted that since Unit-I of the generating station has achieved COD on 15.9.2018, the Petitioner may be permitted 6-8 weeks' time to amend the Petition taking into account the audited figures. He however submitted that the Petitioner may be permitted to bill the Respondent beneficiaries provisionally from COD of the station till determination of tariff by this Commission.

3. The learned counsel for the Respondents, TANGEDCO and the discoms of Karnataka prayed that they may be permitted to file their replies to the amended petition, after receipt of the same.

4. The Commission accepted the prayer of the Petitioner and directed to file amended petition within six weeks i.e. on or before **4.2.2019**, taking into account the audited figures upto the actual COD of the generating station.

5. The Respondents shall file their replies by **18.2.2019**, with advance copy to the Petitioner. Rejoinder, if any, shall be filed on or before **27.2.2019**.

6. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties within the due dates mentioned above.

By order of the Commission

Sd/-(T. Rout) Chief (Law)